NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1558/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

NAME OF THE PARTIES: Sarsam Securities Pvt. Ltd. V/s. Fender Mercantile Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Shailesh Pona,	Advocates	C
	C Keswani		ARE I
	ilb Economic Laws		
	Practice for Applicant		

<u>ORDER</u> T.C.P. No. 1558/I&BC/CLB/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- After hearing for some time, a querry has been raised that how a Power of Attorney holder is eligible to file this Application under section 7 of the Code and whether a Attorney Holder was entitled under the definition "Financial Creditor" as defined under section 5(7) of the Code.
- 3. The matter is adjourned to 20.02.2018.

Bhaskara Pantula Mohan Member (Judicial) 23.01.2018 Ah

Sd/ M.K. Shrawat Member (Judicial)